

can be carried only in accordance with the terms and conditions of licences granted by the Chief Commissioner of Andaman and Nicobar Islands under Section 6 of the Regulation. Persons holding such licences are authorised to purchase copra and betelnuts from local population at prescribed rates and on every item so purchased royalty at prescribed rates is payable to Government.

(c) Exports in 1956-57:

Copra.....36,47,160 lbs.

Betelnuts.....3,40,800 lbs.

(d) M/s. Carnicobar Trading Company and M/s. R. Akoojee Jadwet and Company.

विकास कार्य

*११५१. श्री भवत दर्शन : क्या योजना मंत्री २३ अगस्त, १९५६ के अतारंकित प्रश्न संख्या ८६२ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि देश के विभिन्न भागों में विकास कार्यों की प्रगति के बारे में आकड़े एकत्र करने के सम्बन्ध में इस बीच क्या प्रगति हुई है ?

योजना उपमंत्री (श्री इया० न० मिश्र) : अपेक्षित विवरण समा की मेज पर रख दिया गया है। [रेखिये परिशिष्ट ३, अनुबन्ध संख्या ८६]

Tin Requirements

*1152. Shri Shree Narayan Das: Will the Minister of Commerce and Industry be pleased to state:

(a) whether any assessment as to the requirement of tin during the current year has been made;

(b) if so, the quantity required;

(c) the extent to which this demand will be met through the International Tin Council of which India is a member;

(d) what are the terms and conditions on which India shall have to make her purchases of tin; and

(e) what is the minimum quantity of tin that India shall have to buy this year as a member of the said Council?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). Yes, Sir. The current requirements are estimated at 4,000 tons per annum.

(c) to (e). The International Tin Council does not ordinarily make allocations of tin, but only fixes ceilings for exports from producing countries. The consuming countries are free to obtain their requirements from the producing countries within the export quotas fixed.

15th Labour Conference

*1153. Shri S. M. Banerjee: Will the Minister of Labour and Employment be pleased to state:

(a) whether decisions taken in the 15th Labour Conference are being implemented; and

(b) if so, the probable date or dates by which they would be implemented?

The Deputy Minister of Labour (Shri Abid Ali): (a) The decisions taken at the 15th Session of the Indian Labour Conference are under Government's consideration and will be implemented in co-operation with the State Government and the all-India Organisations of employers and workers.

(b) As implementation rests with various interests no dates can be specified

Indian Traders in Burma

*1154. Shri D. C. Sharma: Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 279 on the 22nd May, 1957 and state:

(a) whether the Government of India have received any reply from the Burma Government with regard to the registration of Indian traders under the Burma Companies Act, and

(b) if so, the nature of the reply received?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): (a) No reply has been received from the Government of Burma.

(b) Does not arise.

काम बिलाऊ दफ्तरों के जरिये भरती

*११५५. श्री अक्षय वर्मान : क्या अब और रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि संघ लोक सेवा आयोग द्वारा और सामान्य पदोन्नति के जरिये रिक्त स्थानों की पूर्ति के प्रतिरिक्त केन्द्रीय सरकार के अन्य सभी रिक्त स्थानों पर काम बिलाऊ दफ्तरों के जरिये भरती करने का निश्चय किया गया है ; और

(ख) इस निर्णय को कार्यान्वित करने के सम्बन्ध में अब तक क्या प्रगति हुई है ?

अब उपमंत्री (श्री आबिद हसी) :

(क) जी हाँ ।

(ख) केन्द्रीय सरकार के ज्यादातर दफ्तरों में भरती नियोजन कार्यालयों के द्वारा की जाती है । कोशिश की जा रही है कि सभी दफ्तरों में यह तरीका अपनाया जाए ।

Strikes by Unions

*1156. Dr. Ram Subhag Singh: Will the Minister of Labour and Employment be pleased to lay a statement on the Table showing:

(a) the number of Unions which served notices of strike during the months of June and July, 1957;

(b) how many of them later withdrew their notices as a result of negotiation with the Government or otherwise;

(c) how many actually went on strike; and

(d) what has been the total loss of production etc. as a result of these strikes?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (d). A statement is laid on the Table of Lok Sabha giving the available information. [See Appendix III, annexure No. 90].

Export of Iron Ore

864. Shri M. V. Krishna Rao: Will the Minister of Commerce and Industry be pleased to state the total quantity of iron in tons exported from Andhra Pradesh during 1955-56 and 1956-57?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Statewise export statistics of iron ore are not available.

Ambar Charkha Training Centres

865. Shri Pangarkar: Will the Minister of Commerce and Industry be pleased to state:

(a) the number of Ambar Charkha Training Centres opened so far in the Bombay State with their location;

(b) the number of such centres to be opened there during the current financial year; and

(c) the places where these centres will be set up?

The Minister of Commerce (Shri Kanungo): (a) A statement showing the number of training centres (parishramalayas and vidyalayas) in the Bombay State as on the 15th July, 1957 together with their locations is laid on the Table [See Appendix III, annexure No. 91].

(b) and (c). It is tentatively proposed to introduce 6,000 charkhas in the Bombay State during the current financial year. The establishment of parishramalayas (production-cum-training centres) at various places in the State and the number of charkhas to be allotted to each will be decided by the Bombay Village Industries